

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:767
ANSWERED ON:29.02.2000
DISPUTE BETWEEN NBCC AND IRCON
BRIJBHUSHAN SHARAN SINGH

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government are aware of the case pertaining to building ownership dispute between NBCC and IRCON;
- (b) if so, the details and the reasons therefor; and
- (c) the steps taken by the Government to settle the dispute?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): Yes, Sir.

(b)&(c): In September, 1989, NBCC allotted office space in NBCC Tower at 15 Bhikaji Cama Place, New Delhi to IRCON. IRCON failed to clear dues towards the allotment as per the agreement between the two, the allotment was cancelled by NBCC. This has led to the present dispute between NBCC and IRCON. The Committee on Disputes, after hearing both the parties, referred the case to the PMA (Permanent Machinery of Arbitration) in DPE for adjudication. The sole arbitrator in the PMA passed an award inter alia upholding the cancellation of allotment by NBCC. IRCON preferred an appeal in Ministry of Law. The Appellate Authority substantially confirmed the award passed by the Arbitrator in the PMA. IRCON has filed a Review Petition against this order, which is pending with the Reviewing Authority in Ministry of Law.